

March, 1966, that combat and transport Air Force aircraft of both the countries would not fly within 10 kilometres of the international border and the Cease-Fire Line, except in the case of flights for providing logistic support to border posts.

Anti-Indian Propaganda in U.A.R. Newspapers

*741. Shri M. Amerseer:
Shri D. N. Patodia:
Shri Virendrakumar Shah:
Shri Meetha Lal:
Shri M. L. Sondhi:
Shri K. F. Singh Deo:
Shri P. K. Deo:

Will the Minister of External Affairs be pleased to state:

(a) whether any action has been taken on his assurance given to the House sometime back that he will take up with the U.A.R. the question of anti-Indian propaganda being conducted in its newspapers; and

(b) if so, the details thereof?

The Deputy Minister in the Ministry of External Affairs (Shri Surendra Pal Singh): (a) and (b). This matter was taken up by our Ambassador at Cairo and with the UAR Ambassador in New Delhi. The Editor of the Paper 'Rose El-Youssef' had already apologised to our Ambassador and the UAR Foreign Office has expressed regret that this article should have appeared at all.

Rehabilitation of Disabled Jawans

*742. Shri Narendra Singh Mahida:
Shri Ramachandra Ulaka:
Shri R. K. Sanghi:
Shri Shankarrao Mane:
Shri H. D. Tulsidas:

Will the Minister of Defence be pleased to state:

(a) whether it is a fact that seven hundred disabled Jawans are likely to be released from service as invalids;

(b) if so, the details of the arrangements made by the Directorate of Re-

settlement, Ministry of Defence for their rehabilitation;

(c) whether it is also a fact that the employers in the Private Sector are not eager to employ them; and

(d) if so, whether Government propose to introduce any legislation to assist the disabled jawans to get re-employment?

The Minister of State in the Ministry of Defence (Shri B. R. Bhagat):
(a) Yes, Sir.

(b) They are being rehabilitated as and when they complete their medical treatment, by either providing them civil jobs commensurate with their qualifications, experience and residual capacity or by arranging some vocational training for them so that, on the completion of the training, they can earn their livelihood.

(c) This is true to some extent.

(d) No, Sir. Government consider that the object should be achieved by persuasion as far as possible.

Acquisition of Land for Defence Use in Jorhat

*743. Shri R. Barua: Will the Minister of Defence be pleased to state:

(a) whether the people from Naosalia and Hazari villages in Jorhat subdivision had to part with their lands including homestead lands for defence use;

(b) if so, the number of them who have not yet received compensation including shifting costs and the reasons for the delay;

(c) whether Government had agreed to pay shifting allowance to the people before they vacated their hearths and homes but the authorities have not implemented the orders; and

(d) whether Government are aware that the Army authorities occupied the lands without any acquisition or requisition notice?